#### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA NOS. 702 & 701 OF 2017 IN DFR NO. 1483 OF 2017

Dated: 25<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Ms. Prerna Singh for R-2

#### **ORDER**

## I.A. No. 702 of 2017

(Appln. for leave to appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. Ms. Prerna Singh appears on behalf of Respondent No.2. Other respondents, though served, are not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

# IA NO. 701 OF 2017

(Appln. for condonation of delay)

There is 124 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Prerna Singh appears on behalf of Respondent No.2. Other respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

#### DFR No. 1483 of 2017

Registry is directed to number the appeal. The main appeal is taken on board.

We have heard learned counsel for the parties. Admit. Issue notice to the respondents returnable on 09.01.2018. Ms. Prerna Singh takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>09.01.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 23.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) **Technical Member**  (Justice Ranjana P. Desai) Chairperson

ts/tpd